

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

21

IA 2053/2023  
IN C.P. (IB)/1131(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 30.01.2023

NAME OF THE PARTIES: Saccharine Infrastructure Private Limited  
Vs  
Murad Mercantile Private Limited

SECTION: 9, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The Court is convened through Video Conference.

1. Ld. Counsel for the Applicant present and submits that the Corporate Debtor was not maintaining its registered office since 2019 at the place found in the MCA records. In further inquiry, the IRP/RP came to know that the corporate debtor had shifted to some place in Thane, where upon the Corporate Debtor was also not found in existence. Thereafter, they have written to the directors of the Corporate Debtor holding office since last six years and also sent notice(s) at their

address registered in the DIN number. However, none has responded.

2. The RoC is directed to investigate into the conduct of directors, who are not available, and assist the RP in reaching to directors as well as correct office premise of Corporate Debtor, at which statutory records and account books are being maintained. The persons, who held the office as directors in last six years, are ordered to co-operate with the Resolution Professional, who shall supply a copy of this order to them for their knowledge. The statutory auditor is directed to supply the copy of latest available financial statement, trial balance, and grouping of the balance sheet immediately.
3. List this matter for hearing on **24.07.2023**. RoC is directed to file compliance report of this order within 30 days.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)